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2. An Assistant Editor is in-charge of publication of the "Ordnance Factories News", a monthly journal published in five languages, namely English, Marathi, Bengali, Hindi and Tamil. His pay-scale is Rs. 210— 530. The Editor edit_s the English version, translates it into Bengali and lo'oks after the printing of both the English and Bengali versions. The **•**work connected with the translation of the English version into the other three languages and the printing of the journal in those languages is done by employees of Ordnance Factories as part-time work. For this work, each of them is* paid Rs. 25 p.m.

3. A few other periodicals are published by the attached and subordinate offices of the Ministry of Defence. No separate editorial *o*? other staff is provided for them.]

PROTEIN-RICH FOOD FROM COCONUT Otl-cake

490. SHRI KRISHNA CHANDRA: "Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

'(a) whether any protein-rich food has been prepared from coconut oilcake free from fibre and fit for human consumption at Central Food Technological Research Institute, Mysore;

(b) whether it has passed experimental stage; and

(c) if so, whether any steps have been taken for its commercial production?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) Experiments carried out by the Institute indicate the possibility of obtaining proteinrieh foods from Coconut Oil-cake.

- (b) Not yet, Sir.
- (c) Does not arise.

to Questions

STATE FINANCIAL CORPORATIONS

491. SHRI KRISHNA CHANDRA: Will the Minister of FINANCE be pleased *to* state:

(a) whether PL 480 funds have now been made available to the State Financial Corporations;

(b) whether State Financial Corporations have also been authorised to act as agents of the Industrial Credit and Investment Corporation; and

(c) the degree of control which the Government of India exercise on the State Financial Corporations?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The State Financial Corporations have been recently enabled to borrow money from the Refinance Corporation for Industry Private Limited to which Government had agreed to lend a sum of rupees equivalent to 55 million dollars reserved by the U.S. Government under the First P.L. 480 Agreement.

(b) Yes, Sir.

(c) The State Financial Corporations are institutions set up and controlled by State Governments under the State Financial Corporations Act, 1951. The Act, however, provides for approval of the Central Government in respect of matters specified in the statement laid on the Table of the Sabha.

STATEMENT

1. The allocation of shares of a State Financial Corporation among the various parties eligible to subscribe to these shares. [Section 4(3)].

2. Fixation of the rate of minimum guaranteed dividend payable on the shares of State Financial Corporation. [Section 6(1)].

3. Fixation of the rate Of interest payable on the bonds issued by a State Financial Corporation. [Section 7(1)].

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4. The Reserve Bank conducts inspections of the Corporations with the approval of the Central Government. The Central Government have also powers to direct the Reserve Bank to cause an inspection to be made of the working of the State Financial Corporations. The reports of all inspections by the Reserve Bank are required to be sent to the Central Government. [Section 37A].

5. Establishment of joint financial corporations to serve the needs of two or more States. [Section 3A].

6. Extension of jurisdiction of a financial corporation to other States. [Section 46A].

7. Notifying the financial institutions from which State Financial Corporations could borrow money. [Section 7(4)].

8. Notifying the financial institutions on behalf tof which State Financial Corporations could act as agent. [Section 25(1)(d)].

9. Non-application of certain provisions of Companies Act to an industrial concern, which is a company, whose management is taken over by a State Financial Corporation. [Section 32E(2)].

10. Application of provisions of the Act to institutions in existence. [Section 46].

हैवी इंजोनियॉरंग कारपोरेशन लिमिटेड, रांची

४९२. श्री विमलकुमार मन्नालालजी चौरड़ियाः क्या इस्पात तथा भारी उद्योग मंत्री यह बताने की कृपा करेंगे किः

(क) हैवी इंजीनियरिंग कारपोरेशन लिमिटेड रांची में केन्द्रीय सरकार तथा अन्य लोगों की कितनी कितनी पूंजी लगी हुई है;

592RS-4.

to Questions

(ख) कारपोरेशन ढारा निम्नलिखित के लिये कितनी कितनी पूंजी लगाई जानी है :---

- (१) भारो मशीन निर्माण प्रायोजना रांची;
 - (२) ढलाई-गढ़ाई प्रायोजना, रांची;
 - (३) कायला खोदने की मशीम निर्माण प्रायोजना, दुर्गापुर; भौर
 - (४) भारी मशीनी स्रोजार प्रायोजना;

(ग) उनमें से प्रत्येक में कब-कब से कितना-कितना उत्पादन प्रारम्भ होने वाला है ; ग्रौर

(घ) प्रत्येक की पूर्णं उत्पादन क्षमता कितनी-कितनी है ग्रौर कब तक उसके ढारा उतनी क्षमता प्राप्त किये जाने की समावना है ?

t [HEAVY ENGINEERING CORPORATION LTD., RANCHI

492. SHRI V. M. CHORDIA: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

la) the amount of capital invested by the Central Government and the amount of capital invested by others in the Heavy Engineering Corporation Limited, Ranchi;

(b) the amount of capital to be invested by the Corporation On each of the following: —

- (i) Heavy Machine Building Project, Ranchi;
- (ii) Foundry Forge Project Ranchi;
- (iii) Coal Mining Machinery Project, Durgapur; and
 - t[] English translation.